

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.146/2017

In the matter of :
Rakatanga Tour (P) Ltd

....PETITIONER

SECTION :
Under Section 252

Order delivered on 27.3.2018

Coram :
(Dr. Deepti Mukesh),
Hon'ble Member (Judicial)
(V.K. Subburaj)
Hon'ble Member (Tech.)

For the Petitioner /applicant: : Mr. Anuj Verma & Mr. Anuj Kumar,
Advocates

For the Respondent/Corporate Debtor : -

For the Intervener : Ms. Lakshmi Gurusung, St. Counsel for
I. Tax Deptt.

ORDER

Learned Standing Counsel appears for the Income tax Department and undertakes to serve a copy of the report/observations of IT Department to the Ld. Counsel for the Appellant on E-mail by tomorrow (28.3.2018).

Let the matter be listed for arguments on 19.4.2018.

-Sd-

(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

-Sd-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit